

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:321

ANSWERED ON:25.02.2016

Performance of MGNREGS

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**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether a conference regarding the implementation and performance of ongoing/pending projects under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) was recently held in the country, if so, the details thereof;
- (b) the details of the steps taken for evaluation of works done under MGNREGS in the country, State/UT-wise;
- (c) the details of the funds allocated and utilised for implementation of MGNREGS in the country during the last three years and the current year, State/UT-wise including Jharkhand and Bihar;
- (d) whether complaints regarding corruption in MGNREGS have been received by the Government during the said period, if so, the details thereof, State/UTwise; and
- (e) whether any physical verification has been made by the Government for smooth implementation of the scheme in the country, if so, the details thereof, State/UT-wise including Bihar and Jharkhand?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI SUDARSHAN BHAGAT)

(a): No, Madam.

(b): The Ministry has established a comprehensive system of monitoring and review mechanism for Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The evaluation of works under MGNREGA is regularly done in the Performance Review Committee meetings, Video conferences and weekly meetings. State specific reviews of States are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA.

(c): MGNREGA is a demand driven programmes hence no State/UTs- wise allocation of fund is made. Details of amount released and expenditure under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in States/UTs including Jharkhand and Bihar during the last three years and the current year is indicated in Annexure-I.

(d): The Ministry, under MGNREGA receives complaints of irregularities including diversion of funds, embezzlement of funds, less/non-payment of wages, lack of transparency etc. in many State/UTs. Since the responsibility of implementation of MGNREGA is vested with the State Governments, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have also been issued to all States/UTs. The year-wise data of the complaints is not being maintained by the Ministry. The cumulative pendency of the grievances are monitored at the Ministry level. The State and UT-wise details of complaints is at Annexure-II.

(e) The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA in State/UT including Bihar and Jharkhand. The matter is regularly reviewed in the Performance Review Committee meetings, Video conferences and Regional Review meetings. State specific reviews of States including that of Bihar and Jharkhand are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA. During these reviews, the implementation aspects that need strengthening are identified including the areas for improvement in the quality of assets. The major steps taken by the Government to improve the programme implementation under MGNREGA are given in the Annexure-III.

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